

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.2301/2015

[Arising out of impugned final judgment and order dated 07-07-2014 in WP No.17601/1995 passed by the High Court of Judicature at Allahabad]

U. P. FINANCIAL CORPORATION & ANR.

Petitioners

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS.

Respondents

[FOR FINAL DISPOSAL]

Date : 07-04-2026 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :Mr. Ankur Prakash, AOR
Mr. Abhishek Kumar, Adv.

For Respondent(s) :Mr. Karan Batura, AOR
Mr. Dipanshu Krishan, Adv.
Ms. Tanvi Sapra, Adv.

Mr. Sanjoy Ghosh, Sr. Adv.
Mr. Ardhendumauli K Prasad, Sr. Adv.
Mr. Mohit Garg, Adv.
Mr. Anshuman Nayak, Adv.
Ms. Shivani Gupta, Adv.
Mr. Divya Prakash Arya, Adv.
Mr. Kartik Rathi, Adv.
Mr. Ratnadeep Raha, Adv.
Mr. Devesh Pratap Singh, AOR (Not Present)

UPON hearing the counsel the Court made the following
O R D E R

1. An adjournment letter is circulated on behalf of the respondent nos.3 and 4 as the Advocate-on-Record has underwent surgery.
2. List the special leave petition on 21st April, 2026.

(RASHMI DHYANI PANT)
ASST. REGISTRAR-CUM-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)